

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-351 (PB)/2017

IN THE MATTER OF:

My Mind Vacations Pvt. Ltd.

.... Applicant/petitioner

Vs.

Iyogi Technical Services Pvt. Ltd. & Ors.

.... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. DEEPA KRISHAN,

Hon'ble Member(Technical)

For the Applicant/petitioner : Mr. Aditya Jain, Advocate

For the Respondent :

ORDER

Mr. Aditya Jain, Advocate has put in appearance and has apprised the Bench that father of the arguing Counsel, Mr. Nakul Grover, has suffered from heart attack last evening and has to be hospitalised.

In view of above, hearing is deferred to 26th September, 2017.

→ Sd →

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

→ Sd →

**(DEEPA KRISHAN,
MEMBER(TECHNICAL)**

12.09.2017
V.Sethi